

602

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPC/NGT/OA 653/2025/ 971

Date:- 23-08-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 24.04.2025 passed in O.A No. 653 of 2024 titled "Yaseer Farooq Khan V/s Union Territory of Jammu & Kashmir & Ors."

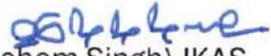
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 24.04.2025 passed in O.A No. 653 of 2024 titled "Yaseer Farooq Khan V/s Union Territory of Jammu & Kashmir & Ors.", the Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary
J&K PCC

23.8.25

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 653 of 2024

IN THE MATTER OF

Yasser Farooq Khan V/s UT of
J&K & Ors.

Report on behalf of Jammu and Kashmir Pollution Control Committee in pursuant to Hon'ble National Green Tribunal Order dated 24-04-2025 passed in OA No. 653 of 2024 titled "Yasser Farooq Khan V/s UT of J&K & Ors."

Background:

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 24-04-2025 in OA No. 653 of 2024 directed as follows:-

"Respondent no.4 is also not forwarding the requisite information to the Member Secretary, J&KPCC. Hence, we require the respondent no.1- Chief Secretary, UT of J&K to look into the matter and issue appropriate instructions to respondent no.4 to furnish the requisite information and also to file response.

In spite of service of notice, neither respondent no.1 and respondent no.4 has appeared before the Tribunal nor they have filed their reply till now.

Let a copy of this order be forwarded to Chief Secretary, UT of J&K by email for necessary compliance.

J&KPCC will file further reply within four weeks."

Status Report:

In compliance to the aforesaid directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi issued on 24-04-2025 in **OA No. 653 of 2024**, the report of the J&K Pollution Control Committee is submitted as under:-

1. That Director Geology and Mining Department J&K was requested vide No. JKPCC/Sc./OA-653/2024/273; dated: 16.05.2025 **(Copy enclosed as Annexure 1)** to share complete details with J&K PCC in respect of:
 - a) Source of the raw material.
 - b) Name of the mining blocks.
 - c) Quantum of the raw material consumed during last one year that is from 1st January 2024 - 31st December 2024.
2. The Department of Geology and Mining vide No. 337/DGM/LSJ/OA/653/2024(E-7496412); dated:13.05.2025 have submitted unit-wise details of the material purchased from the legal source (minor mineral block) along with minor mineral block numbers in respect of 10 stone crushers during the period 01-01-2024 to 31-03-2025 **(Copy enclosed as Annexure 2)**.

Brief status of 10 stone crusher units and 04 Hot Mix Plants furnished by the Geology and Mining Department is reproduced as under:

S No.	Name of the Crusher Unit Holders	Source of Material (Minor Mineral Block)	Quantity purchased from 01.01.2024 to 31.03.2025	After fulfilling all the requisite formalities Stone Crushers operational as per J&K Stone crushers/Hot and Wet Mixing plants regulation rules 2021.
1	M/s Bharat Stone Crusher	15,4	58889.5 MT	Operational
2	M/s Mohd Rafiq Chesti Stone Crusher	22,08	9906 MT	Operational
3	M/s Mohd Rafiq Chesti Hot Mix Plant	Used crushed material of own crushers	-	Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.
4	M/s Masood Stone Crusher	24	3019 MT	Operational
5	M/s Masood Hot Mix Plant	Used crushed material of own crushers		Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.
6	M/s Ghai stone crusher	18,19	40320 MT	Operational
7	M/s Ghai Hot Mix Plant	Used crushed material of own crushers		Previously not operational due to off season but currently operational and usage of crushed material from its own

				crusher.
8	M/s Himalyan Stone Crusher	31,10,8,28,24,18,19.	32663 MT	Operational
9	M/s Patel engineering Stone Crusher	31 & Disposal Permit	25400 MT	Operational
10	M/s 79 RCC GREF Stone Crusher	Road side cutting using for crusher.	-	Recently operational
11	M/s Mohd. Yousif Stone Crusher	08,10,18	1160 MT	Operational
12	M/s Mehnaz Stone Crusher	24	498.5 MT	Operational
13	M/s Ghulam Nabi Stone Crusher	4,10,8	17725 MT	Operational
14	M/s Ghulam Nabi Hot Mix Plant	Used crushed material of own crushers.	-	Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.

Further, Directorate of Geology and Mining Department have also reported that verification of the stone crusher units was carried out by the DMO, Poonch along with staff. The available legal quantity of raw material as well as finished goods was measured and cross checked with the physical quantity and available legal quantity on department portal was found mis-matched with the physical quantity in respect of the following stone crushers:

- 1) M/s GN Mir Stone Crusher
- 2) M/s Bharat Stone Crusher
- 3) M/s Chesti Stone Crusher
- 4) M/s Masood Stone Crusher
- 5) M/s Ghai Stone Crusher
- 6) M/s Mohd Yousif Stone Crusher
- 7) M/s 79 RCC GREFF Stone Crusher

3. Similarly, a 3 member committee constituted by J&K PCC was directed to conduct inspection of these stone crushers/Hot and Wet Mix Plants and furnish a report specifically as to whether they are compliant to the revised guidelines including siting criteria for establishment and operation of stone crushers and Hot Mix Plants in J&K vide this office No. JKPC/NGT/2024/5530-35; dated; 01.08.2025
(Copy enclosed as Annexure 3):

- a) As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of siting criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and

6(iii) of the revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crusher and Hot Mix Plants in J&K vide No. 37 JKPC of 2023 dated 27-02-2023, issued by the J&K PCC.

b) Cross-check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.

4. The 3 member committee constituted by the J&K PCC has submitted its report vide No. PCC/DO/Samba-S/2025/164-65; dated: 06.08.2025 **(Copy enclosed as Annexure 4)**. Highlights of the report are tabulated as under:

S. No.	Name of the Stone Crusher/ Hot Mix Plant	Operational Status	Status of PCDs/PCMs as per 6(i), 6(ii) and 6(iii) of Guidelines for Stone Crushers,2023.	Consent Validity
1.	M/s Himalyan Stone Crusher	Operational	Installed	February 2027
2.	M/s Masood Ahmed Stone Crusher	Operational	Installed	August 2027
3.	M/s Masood Ahmed Hot Mix Plant	Non-Operational	Not Applicable	December 2027
4.	M/s Chesti Enterprises Stone Crusher	Operational	Not fully Installed (conveyor belt not covered by the GI sheets)	June 2026
5.	M/s Chesti Enterprises Hot Mix Plant	Non-operational	Not Applicable	April 2024
6.	M/s MY Stone Crusher	Operational	Installed	15 th March 2026
7.	M/s Patel Engineering Ltd.	Operational	Installed	November 2025
8.	M/s Mehnaz Stone Crusher	Operational	Installed	April 2028
9.	M/s Ghulam Nabi Mir Stone Crusher and Hot Mix Plant	Operational	Installed and Not Applicable for HMP	June 2026
10.	M/s Ghai Stone crusher and Hot Mix Plant	Operational	Installed	January 2026
11.	M/s Bharat Stone Crusher	Operational	Installed	February 2027
12.	M/s 79 RCC GREF Stone Crusher and Hot Mix Plant	Non-Operational	installed	1. Stone crusher Nov. 2025. 2. HMP Dec. 2024.

J&K PCC taking the cognizance of the reported discrepancy / mismatch in the material of 7 stone crusher units have issued show cause notices to the upon them for levying of Environmental Compensation for reported discrepancy/mismatch in the available legal quantity on department portal and physical quantity available with them during the inspection within in a period of 10 days. **(Copies of the notices are enclosed herewith Annexure-5).**

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) JKAS
Member Secretary 23.8.25
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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006
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**Director,
Geology & Mining Department,
Jammu & Kashmir.**

No.: JKPC/Sc./OA- 653/2024/273

Date: 16-05-2025

Sub: OA No. 653/2024 titled "Yasser Farooq Khan V/s UT of J&K & Ors."

Ref: Hon'ble NGT order dated 24.04.2025.

Sir,

Please refer to the subject & reference captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 24.04.2025 has issued following directions in the matter of O.A 653/2024 titled "Yasser Farooq Khan V/s UT of J&K & Ors."

"Above report mentions that though relevant details to ascertain legitimacy of source of raw material consumed by respondents/ stone crushers/ hot and wet mix plants were sought from Director Geology and Mining Department but in spite of the communications same have not been supplied, therefore, report in this regard could not be furnished.

We find that respondent no.1-Chief Secretary, Union Territory of Jammu & Kashmir and respondent no. 4- Director, Department of Geology and Mining have nor filed their reply.

Respondent no.4 is also not forwarding the requisite information to the Member Secretary, J&KPCC. Hence, we require the respondent no. 1-Chief Secretary, UT of J&K to look into the matter and issue appropriate instructions to respondent no.4 to furnish the requisite information and also to file response."

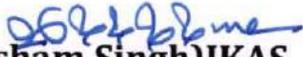
26/5/25

As such, you are again requested to share with J&KPCC complete details in respect of

- a) Source of the raw material.
- b) Name of mining blocks.
- c) Quantum of raw material consumed by these units during last 1 year i.e from 1st January 2024 to 31st Dec., 2024.

The details as above may be shared by or before 20.05.2025 for further needful compliance to Hon'ble NGT.

Yours faithfully,


(Ghansham Singh)JKAS
Member Secretary 16.5.25



Government of Jammu and Kashmir
Directorate of Geology and Mining, J&K
4th Floor, Udyog Bhawan, Jammu

The Member Secretary

J&K Pollution Control Committee
J&K, Jammu/Srinagar.

No:- 337/DGM/LCJ/0A/653/2024(**E-7496412**) Dated:-13.5.2025

Subject:-Hon'ble NGT Order dated 31.05.2024 in OA No. 653/2024 titled Yasser Farooq Khan V/S CPCB and Ors.

Sir,

Kindly refer your office letter No. JKPCC/NGT/ OA653/ 25/2273 dated 18.03.2025 read with No.99 dated 19.04.2025 regarding the subject cited above. In this context, I am directed to enclose herewith letter No. 02(III)Jt.DGM/CC/Jammu/22-23/469 dated 7.5.2025 received from the office of Joint Director, Jammu along with the details of the Stone Crusher Units in compliance to the Hon'ble NGT Order dated 31.05.2024 in OA No. 653/ 2024 in the case titled Yasser Farooq Khan V/S CPCB and Ors as **Annexure-"A"** for favour of information and necessary action.

Yours faithfully

Encl: A/A

Maan 13/05/25.
Dr. Rajinder Singh Rana
Officer I/C MCC
Directorate of Geology & Mining, J&K.

13/05/2025

Government of Jammu and Kashmir

Office of the Joint Director, Geology & Mining Department

J.L. Nehru Udhog Bhawan, 4th Floor, Rail Head Complex, Jammu.

The Director,

Geology & Mining Department,

J&K, Jammu.

No.02(III)/Jt.DGM/CC/Jammu/22-23/469

Dated 07/05/2025

Subject: Original application No.653/2024 titled Yasser Farooq Khan V/S UT of J&K and Ors.

Reference: DGM office letter No.337/DGM/LCJ/OA/653/2024(E-7496412), dated 01-05-2025

Sir,

Kindly refer above cited subject matter and reference. In this regard, I am directed to enclose herewith a report i.r.o Original Application No.653/2024 titled Yasser Farooq Khan V/S UT of J&K and Ors as per available record in District Mineral Office, Poonch for kind information.

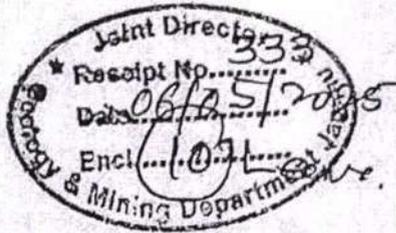
Encl:

Yours faithfully

[Signature]
7/5/25
Officer Incharge Mineral Section/GG-I
Geology & Mining Department,
Jammu

[Signature]
07/05/25

The Joint Director,
Geology & Mining Department,
Jammu.



Subject: Original application No.653/2024 titled Yasser Farooq Khan V/S UT of J&K and Ors.

Reference: DGM office letter No.337/DGM/LCJ/0A/653/2024(E-7496412), dated 01-05-2025

Sir,

Kindly find enclosed herewith details in regard to O.A No.653/2024 titled Yasser Farooq Khan V/S UT of J&K and Ors.

So it is hereby submitted for your kind information and for further necessary action at your end.

Enclosed (10 leaves).

Yours faithfully.

Javed 05.05.2025.
Javed Iqbal
Technical Assistant
Geology & Mining Department, Jammu

Copy to the:
1. Assistant Legal Remembrancer, Geology & Mining Department Jammu for information.

Examined & put up draft

Javed
06.05.25
prep

Taru
07/05/25

Subject: OA NO.653/2024 Titled Yasser Farooq Khan Vs UT of J&K

& Ors.

As per the directions received from Joint Director Jammu on 01-05-2025 and in compliance to the directions of **Hon'ble National Green Tribunal Principal bench, new Delhi dated 24-04-2025** passed in OA No. 653 of 2024 Titled Yasser Farooq Khan Versus UT J&K and others, the compliance report of Geology and Mining Deptt. is submitted herewith.

Undersigned scrutinized the record received from District Mineral Office Poonch and as per the available record detail of the Stone crushers /Hot Mix plants reflected in the petition alongwith the Legal sources of raw materials and periodical regular penalties imposed for violation of rules is given as under:

S.No	Name of the Crusher Unit Holders	Materials purchased from Legal sources (Minor Mineral Block)	Material purchased from 01.01.2024 to 31.03.2025	After fulfilling all the requisite formalities. Stone Crushers operational as per S.O.60.
01	M/s Bharat Stone Crusher	15,4,	58889.5 MT	operational
02	M/s Mohd Rafiq Chesti stone crusher.	22,08	9906 MT	operational
03	M/s Mohd Rafiq Chesti Hot Mix Plant	Used crushed material of own crushers	Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.
04	M/s Masood Stone crusher.	24,	3019 MT	operational
05	M/s Masood Hot Mix Plant	Used crushed material of own crushers	Previously not operational due to off season but currently operational and usage of crushed material from own crusher.
06	M/s Ghai stone crusher	18,19	40320 MT	Operational
07	M/s Ghai stone hot mix plant	Used crushed material of own crushers		Previous not operational due to off season but currently Operational usage of crushed material from its own crusher.
08	M/s Himalyan Stone crusher	31,10,8,28,24,18,19.	32663 MT	operational
09	M/s Patel Engineering Stone crusher	31, & Disposal Permit	25400 MT	operational
10	M/s 79 RCC Gref stone crusher	Road side cutting using for crusher.		Recently operational.
11	M/s Mohd.Yousif stone crusher	08,10,18	1160 MT	operational
12	M/s Mohnaz Stone crusher	24	498.5MT	operational

13	M/s Ghulam Nabi Stone crusher.	4,10,8	17725 MT	operational
14	M/s Ghulam Nabi Hot Mix Plant	Used crushed material of own crushers.	...	Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.

In this context it is submitted that DMO Poonch alongwith staff inspected the Stone crusher units for verification and it was found that the documents as per S.O 60 i.e CTO,Noc from DC office of the unit and dispatched registers were maintained. However, stocks of raw material as well as the finished goods was measured in presence of the staff of the crusher unit holders and where the available legal quantity on department portal was found mis-matched with the physical quantity, notices were served to the following Stone Crusher Units: -

1. M/S G N Mir stone crusher online available quantity was 16944.576 MTS of material however at site there was a difference of approximately extra 950 MTS of material in the forms of dumps and penalty imposed of an amount of rupees 2,61,250 and 2% tax, four dumpers and one excavator was seized and a penalty of 1,18,830 was imposed in the year 2024 for extraction and transportation of raw material illegally without valid e challans.
2. M/S Bharat stone crusher online available quantity was 8398 MTS of material however at site there was a difference of approximately extra 1250 MTS material in the forms of dumps and penalty imposed of an amount of rupees 3,43,750 and 2% tax.
3. M/S Chesti stone crusher online available quantity was 5300 MTS of material however at site there was a difference of approximately extra 900 MTS of material in the forms of dumps and penalty imposed of an amount of rupees 2,47,500 and 2% tax.
4. M/S Masood stone crusher online available quantity was 7600 MTS of material however at site there was a difference of approximately extra 500 MTS of material in the forms of dumps and penalty imposed of an amount of rupees 1,37,500 and Plus 2% tax
5. M/S Ghai stone crusher online available quantity was 456 MTS material however at site there was a difference of approximately extra 8500 MTS material in the forms of dumps and penalty imposed of an amount of rupees 23,37,500 and 2% tax. One excavator was seized and a penalty of 20,000 was imposed in the year 2024.

6. M/S Mohd Yousif stone crusher online available quantity was 93.97 MTS of material however at site there was a difference of approximately extra 150 MTS in the form of dumps and penalty imposed of an amount of rupees 41250 and 2% tax. One excavator, one dumper and one tipper was seized and a penalty of an amount Rs 53625 was imposed for extraction and transportation of raw material without valid e- challan in the year 2024.
7. 79 RCC GREFF stone crusher operations are defined for construction of exigent border roads using raw material from cutting roadside material and royalty paid as per applicable rates issued by the Govt.

Copies of the notices served is enclosed herewith,

It is pertinent to mention here that, as per S.O.60 installation of stone crushers is in the domain of Pollution Control committee, Deputy Commissioner Concerned and District Industries center.

Further Multi Departmental District Level task force Committee (MDDLTF) stands framed by government to counter all reported illegal extractions concerned SSP being one of its members while Deputy Commissioner of the District it's chairman. The said committee carries unflinching reinforcement to counter any reported illegal Mining.

In case any of the department facilitating the installation of or operation of the unit would communicate to this department regarding non adherence of the unit or otherwise ,this department will instantly Deactivate e-portal for purchase and sale of raw Material as well as crushed materials and disallow the operational basis instantly.as this office has not received any communication from other stakeholder department including District administration it become trespass of jurisdiction to resist the activities taken, however the department in spite of a limited Manpower leaves no stones unturned to counter any reported illegal Mining in the area. In addition to this, as and when any body found involved in illegal Mining, this office along with Police has taken strict action against the violator.

A concept of the petition reveals the petitioner being aggrieved of operations of the crushers and hot mix plants units some of which are running over decades. This office in due respect and honor for any injunctions of the Hon'ble court will abide by any direction passed in this regard

Hence submitted.

Yours faithfully,

Javed Iqbal
05.05.2025
Javed Iqbal
Technical Assistant
Geology & Mining Department, Jammu

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Annexure - 3

- 1) Sh. H. S. Geloch, AEE/D.O, PCC Samba (South).
- 2) Sh. Sanjay Rathore, JEE/D.O, PCC Jammu (North).
- 3) Sh. Arshad Nazir Malik, JEE/D.O, PCC, Rajouri.

No: JKPCC/NGT/2024/ 5530-35

Dated: 01-08-2025.

Sub:- Monitoring of Ambient Air Quality and Ambient Noise Level of Stone Crushers/Hot and Wet Mix Plants in District Poonch, in OA No. 653/2024 titled Yasser Farooq Khan Vs. UT of J&K and Ors. before the Hon'ble NGT.

Ref: Committee constituted vide this Office No. JKPCC/NGT/OA 168-172 dated 13-06-2024.

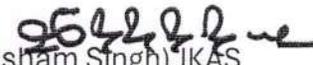
Please find enclosed herewith a copy of the (i) report of Joint Committee submitted on 12-08-2024 and also (ii) unit wise detail of the materials purchased from the legal sources (Minor Mineral Blocks) and material purchased by these 14 stone crusher/HMP w.e.f 01-01-2024 to 31-03-2025 of District Poonch as received from the Directorate of Geology and Mining, J&K on 13-05-2025.

You are accordingly, advised to conduct inspection of these stone crushers/Hot and Wet Mix Plants and furnish a report specifically:

- (i) As to whether the old stone crushers / Hot and Wet Mix Plants, which are deficit of siting criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crusher and Hot Mix Plants in J&K vide No. 37 JKJPC of 2023 dated 27-02-2023, issued by the J&K PCC.
- (ii) Cross-check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.

The report of the Joint Committee should reach J&K PCC by or before 08-08-2025 positively, as the J&K PCC have to file compliance / Action Taken Report to the Hon'ble NGT well before the next date of hearing i.e. 19-08-2025.

Matter be treated as Most Urgent.


(Ghansham Singh) JKAS
Member Secretary 1-8-25
J&K PCC

Copy to the:-

1. Deputy Commissioner, Poonch for favour of information.
2. Regional Director, PCC Jammu for information.
3. Divisional Officer, PCC, Poonch for information and to extend all possible supports to the visiting members of the joint committee.



Government of Jammu and Kashmir
Pollution Control Committee
Divisional Office Samba-South
Email: (dopchsambasouth@gmail.com)



The Member Secretary,
J& K Pollution Control Committee,
Jammu.

No: PCC/DO/Samba-S/2025/ 164-65

Date: 06/08/2025

Subject: **Monitoring of Ambient Air Quality and Ambient Noise level of Stone Crushers/Hot and Wet Mix Plants in district Poonch, in OA No. 653/2024 titled Yaseer Farooq Khan V/s UT of J&K & Ors – before the Hon'ble NGT.**

Reference: - No: JKPCC/NGT/2024/5530-35

Dated: 01-08-2025

Sir,

Kindly appertaining to the subject matter and letter referred above, find enclosed the detailed inspection report of the committee for perusal please.

Submitted Please.

Yours faithfully,

Hansraj Singh Galgach,
D.O, PCC-Samba-South.

06/08/2025

Enclosures: -

75/vs.

Copy to: -

The Regional Director, JK PCC-Jammu for information please.

SC(LA)(AN)

8-8-25

8-8-25

#	M/s Himalaya Stone Crusher, Pandhali Nalha, at Mohra Bachai, Surankote. District- Poonch.	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure –A” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

G. D. Singh
06/09/2025

Ad.



#	<p style="text-align: center;">M/s Masood Ahmed Stone Crusher. Village Kalai, Tehsil Haveli, District, Poonch.</p>	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure – B” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

Handwritten signature and date: 08/09/2025

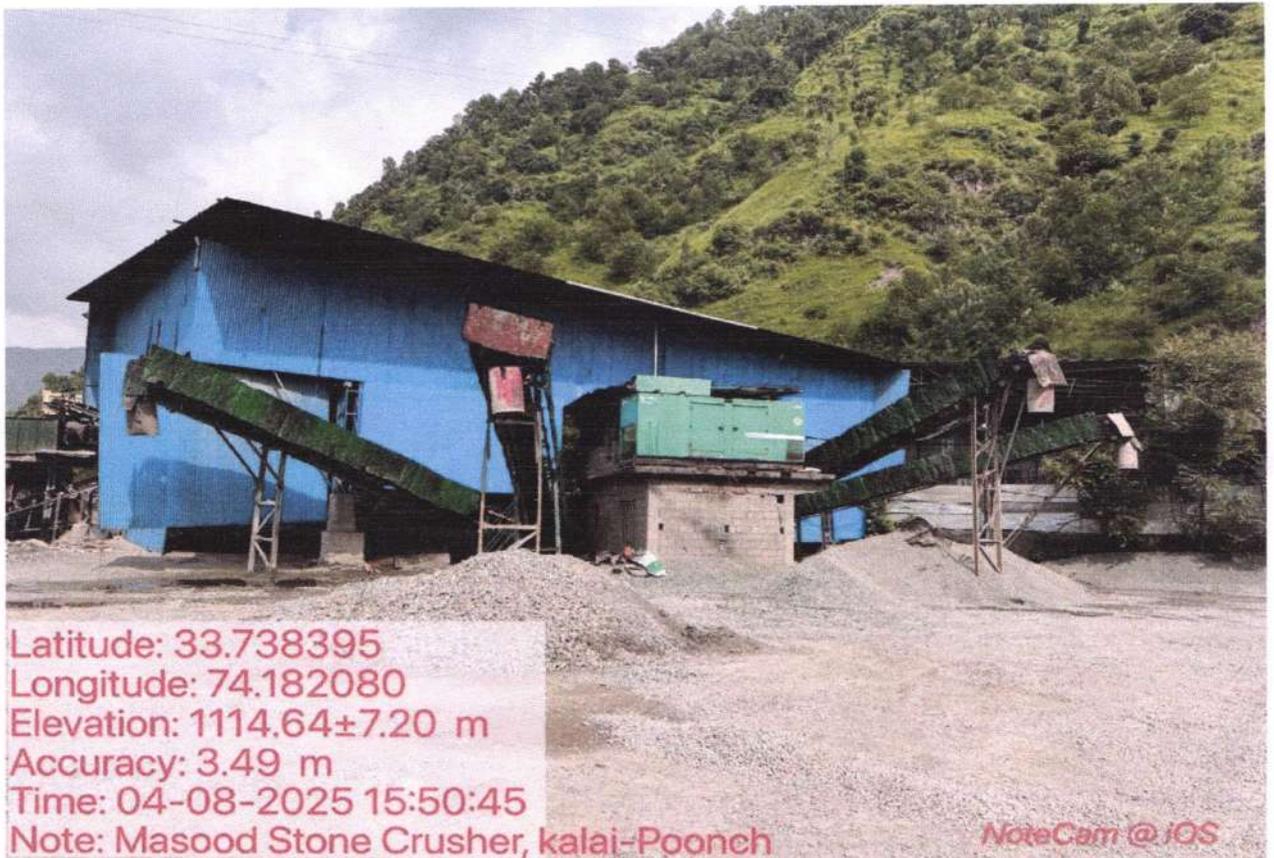
Handwritten initials: AX. and a signature



Latitude: 33.738496
Longitude: 74.182143
Elevation: 1113.59±5.34 m
Accuracy: 8.65 m
Time: 04-08-2025 15:56:05

Note: Masood Stone Crusher, kalai-Poonch

NoteCam @ IOS



Latitude: 33.738395
Longitude: 74.182080
Elevation: 1114.64±7.20 m
Accuracy: 3.49 m
Time: 04-08-2025 15:50:45

Note: Masood Stone Crusher, kalai-Poonch

NoteCam @ IOS

#	M/s Masood Ahmed Hot Mix Plant. Village Kalai, Tehsil Haveli, District, Poonch.	
1	Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.	Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.
2 (i)	As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.	Operational status: - Non Operational, at the time of inspection. Status with regard to the PCDs/PCMs as per the TOR: - <ul style="list-style-type: none"> - 6.1 (i), 6.1 (ii) and 6.1 (iii), are not applicable with regard to the HMPs, however Drum Type Hot mix plant with APCDs as, Wet Scrubber, Settling Tank, and Stack Height Approx. 11-12 mtrs was found installed. As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.
2(ii).	Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.	<ul style="list-style-type: none"> - The Directorate of Geology and Mining Department, J&K in his letter has mentioned that "<i>Used crushed material of own crushers</i>", thus record not submitted separately to the Committee.

08/08/2025

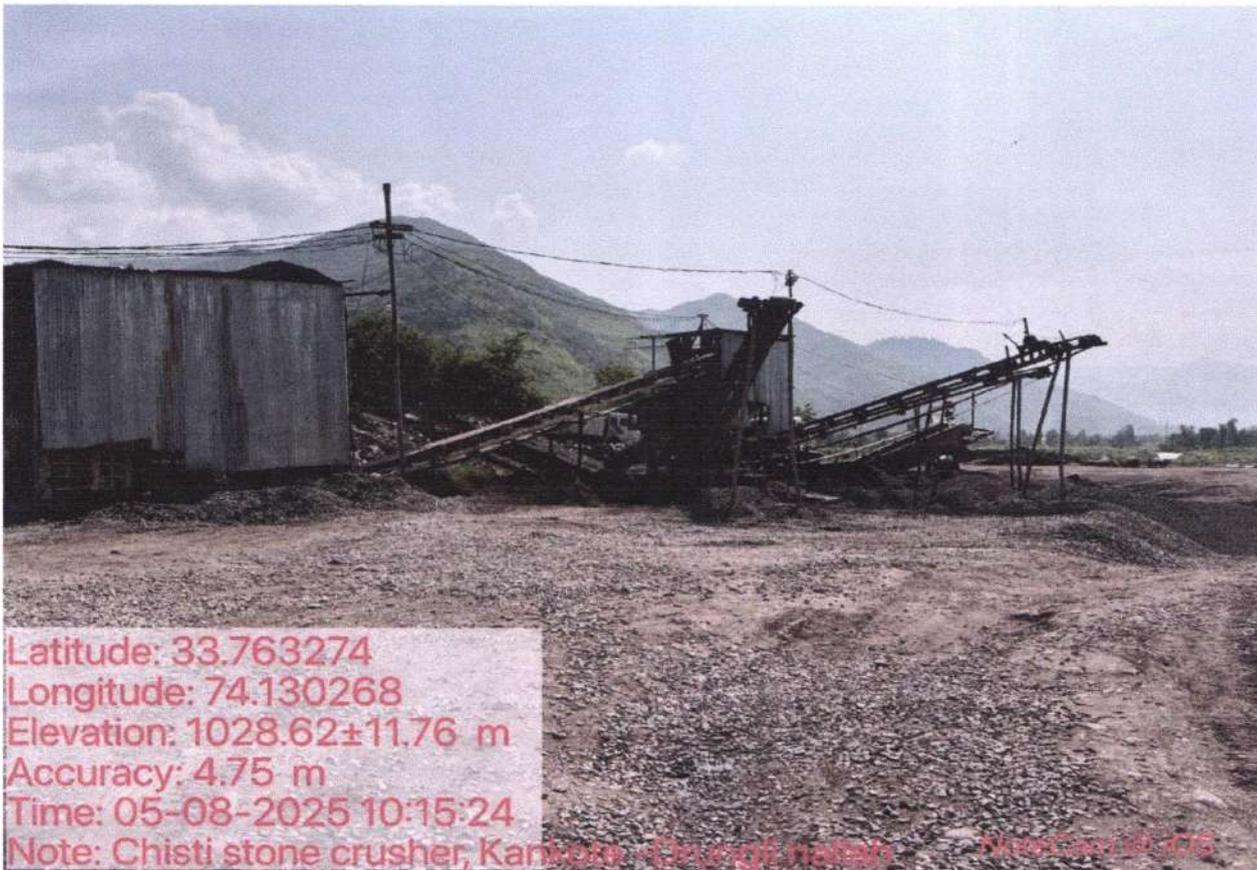
A. J.



#	<p style="text-align: center;">M/s Chesti Enterprises Stone Crusher. Village Gundi, Drungli Nallah , Kankote, District, Poonch..</p>	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. - <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, but the records of purchase of raw material and sale has not been provided by the unit holder.

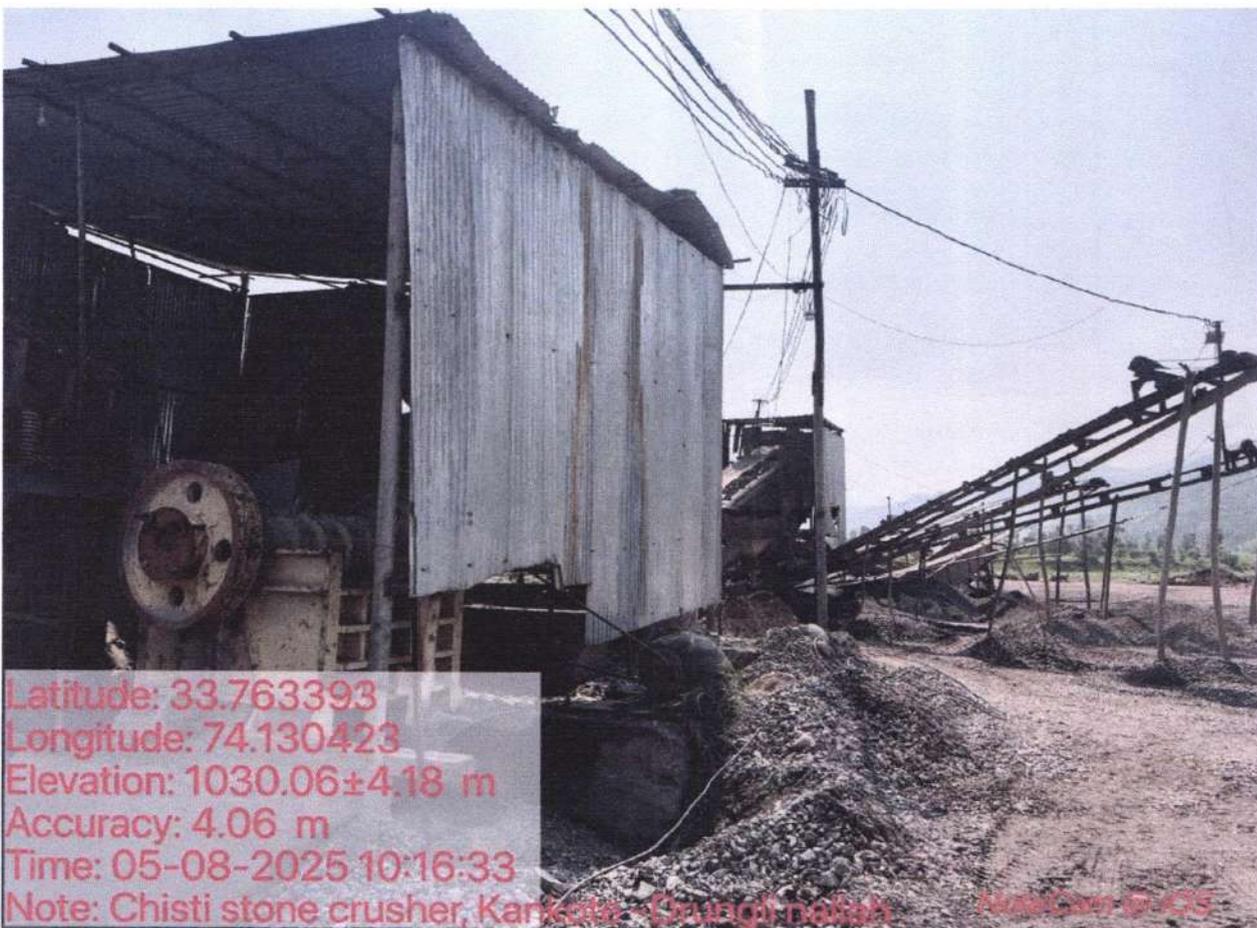
Handwritten signature and date: 06/08/2025

Handwritten signature



Latitude: 33.763274
Longitude: 74.130268
Elevation: 1028.62±11.76 m
Accuracy: 4.75 m
Time: 05-08-2025 10:15:24
Note: Chisti stone crusher, Karikote - Drungli nallah

Next Cam ID: 405



Latitude: 33.763393
Longitude: 74.130423
Elevation: 1030.06±4.18 m
Accuracy: 4.06 m
Time: 05-08-2025 10:16:33
Note: Chisti stone crusher, Karikote - Drungli nallah

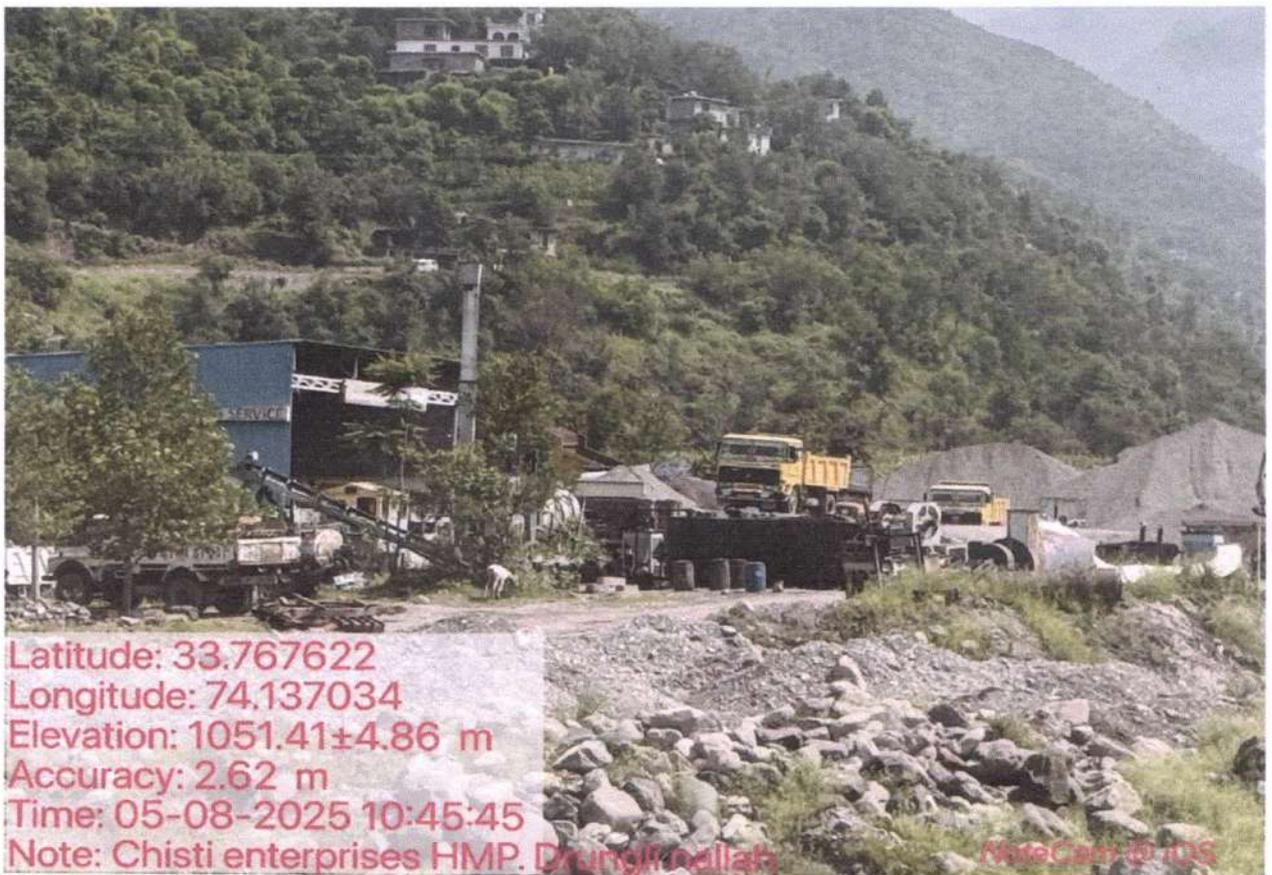
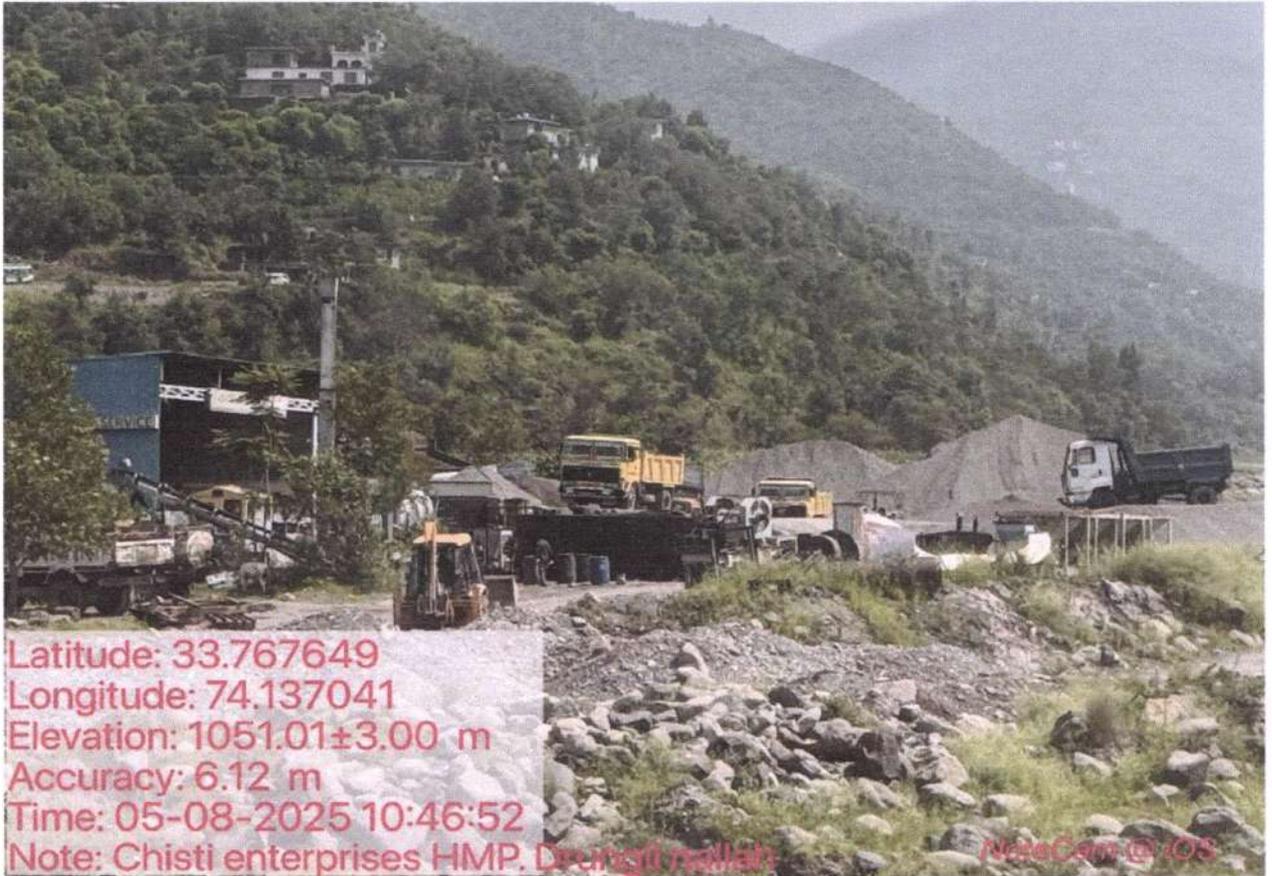
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#	M/s Chesti Enterprises Hot Mix plant, Village Gundi, Kankote, Drungli Nallah. Poonch.	
1	Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.	Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.
2 (i)	As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.	Operational status: - Non Operational, at the time of inspection. Status with regard to the PCDs/PCMs as per the TOR: - 6.1 (i), 6.1 (ii) and 6.1 (iii), are not applicable with regard to the HMPs, however Drum Type Hot mix plant with APCDs as, Wet Scrubber, Settling Tank, and Stack Height Approx. 07-08 mtrs was found installed. As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.
2(ii).	Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.	The Directorate of Geology and Mining Department, J&K in his letter has mentioned that " <i>Used crushed material of own crushers</i> ", thus record not submitted to the Committee.

06/8/2025

A.A.

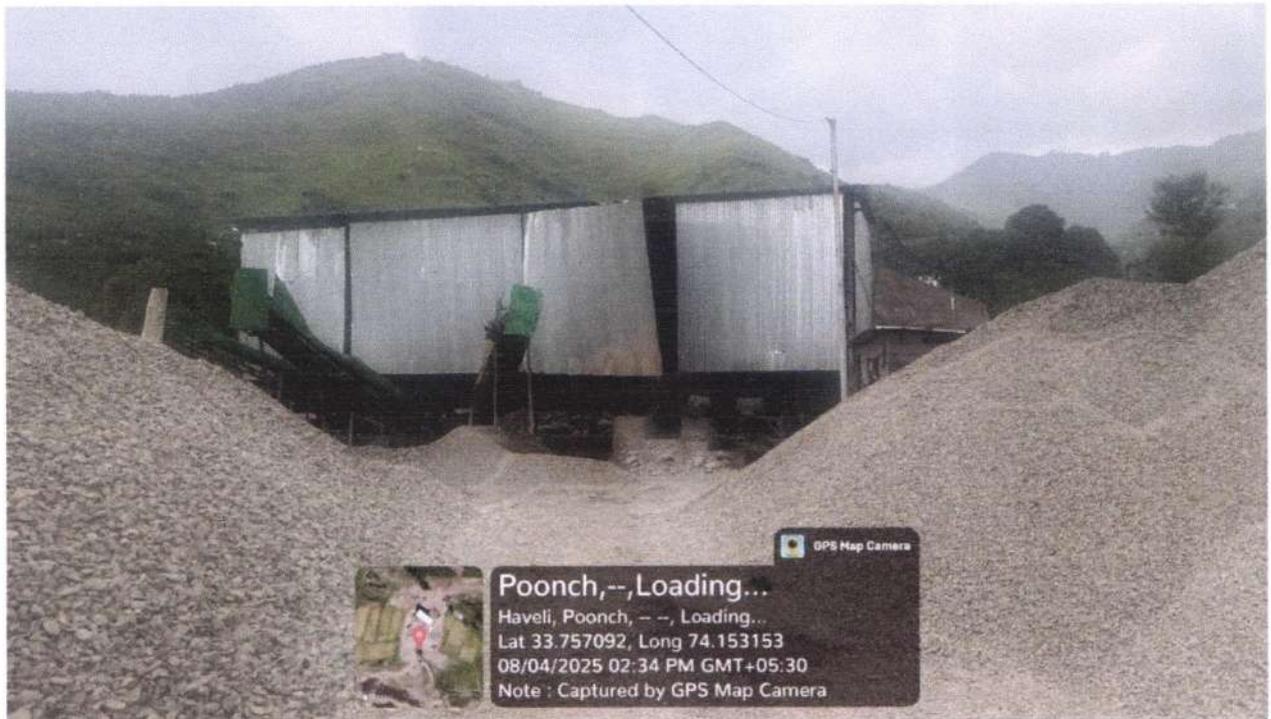
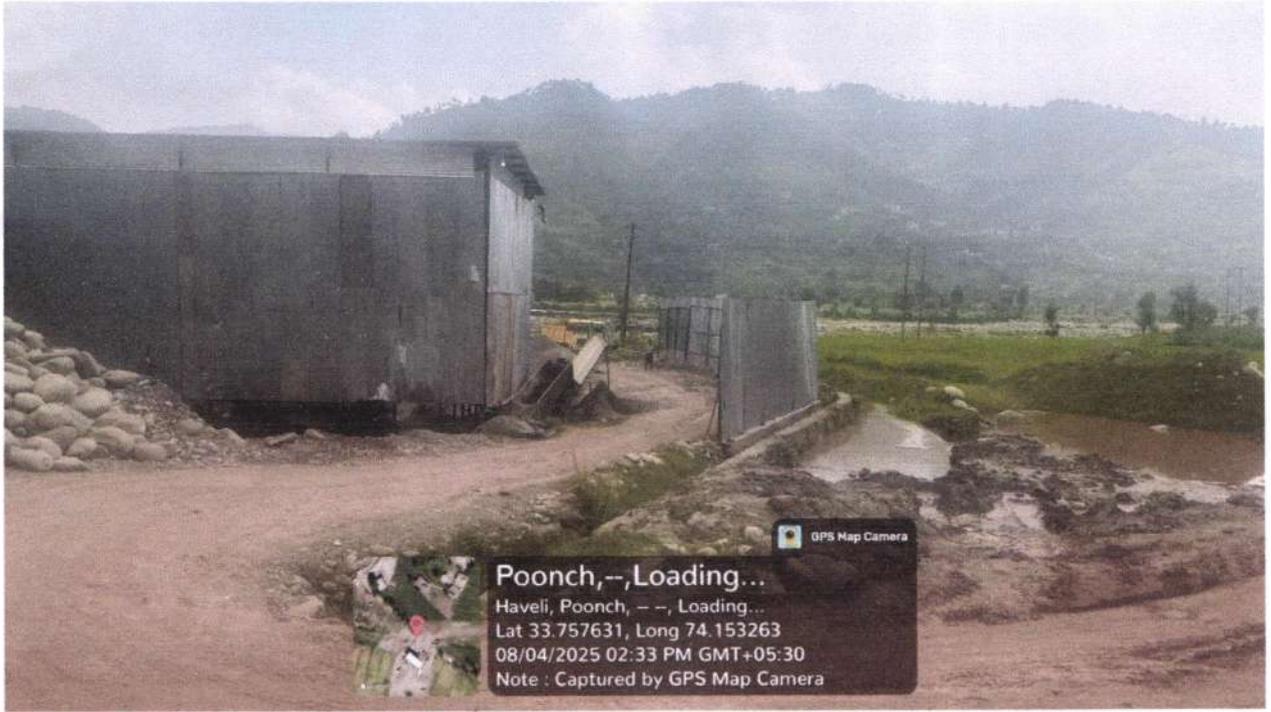
M/s Chesti Hot Mix Plant, Village Gundi Kanakote, Drungli Nallah, Mandi, Poonch.



#	<p style="text-align: center;">M/s MY Stone Crusher Village Dingla/ Janyar, Bandi Chechiyan , District, Poonch. [PROJECT SPECIFIC UNIT as per office record]</p>	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material <u>but not by Tarpaulin.</u></p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. - <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure – C” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

06/08/2025

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C. Poonch
06/8/25

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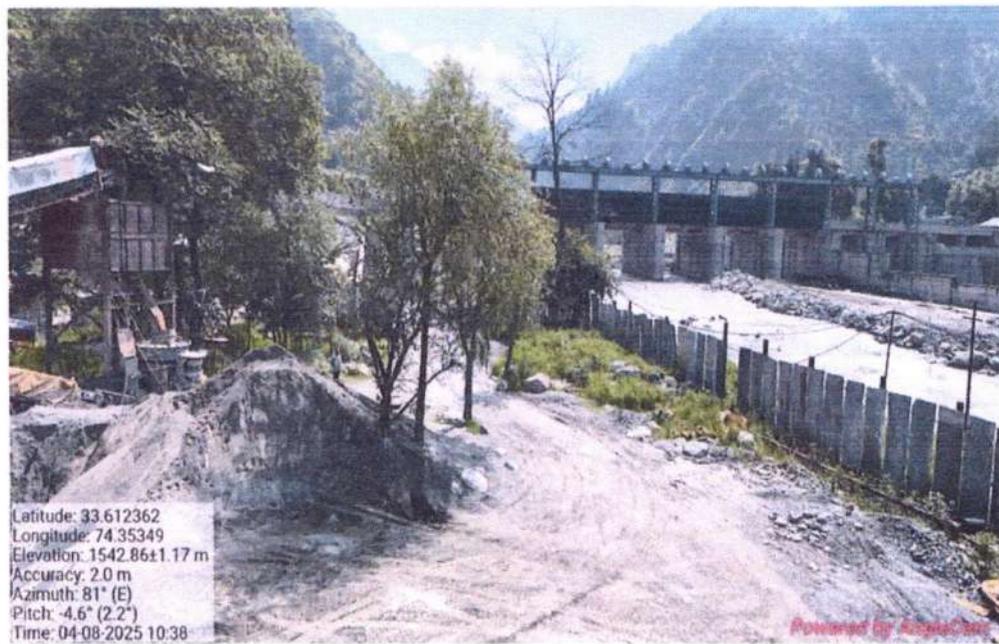
#	<p style="text-align: center;">M/s Patel Engineering Limited, Village Bufliaz Surankote, District Poonch. [PROJECT SPECIFIC UNIT as per office record]</p>	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. - <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as "Annexure -D" for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

[Signature]
06/8/25

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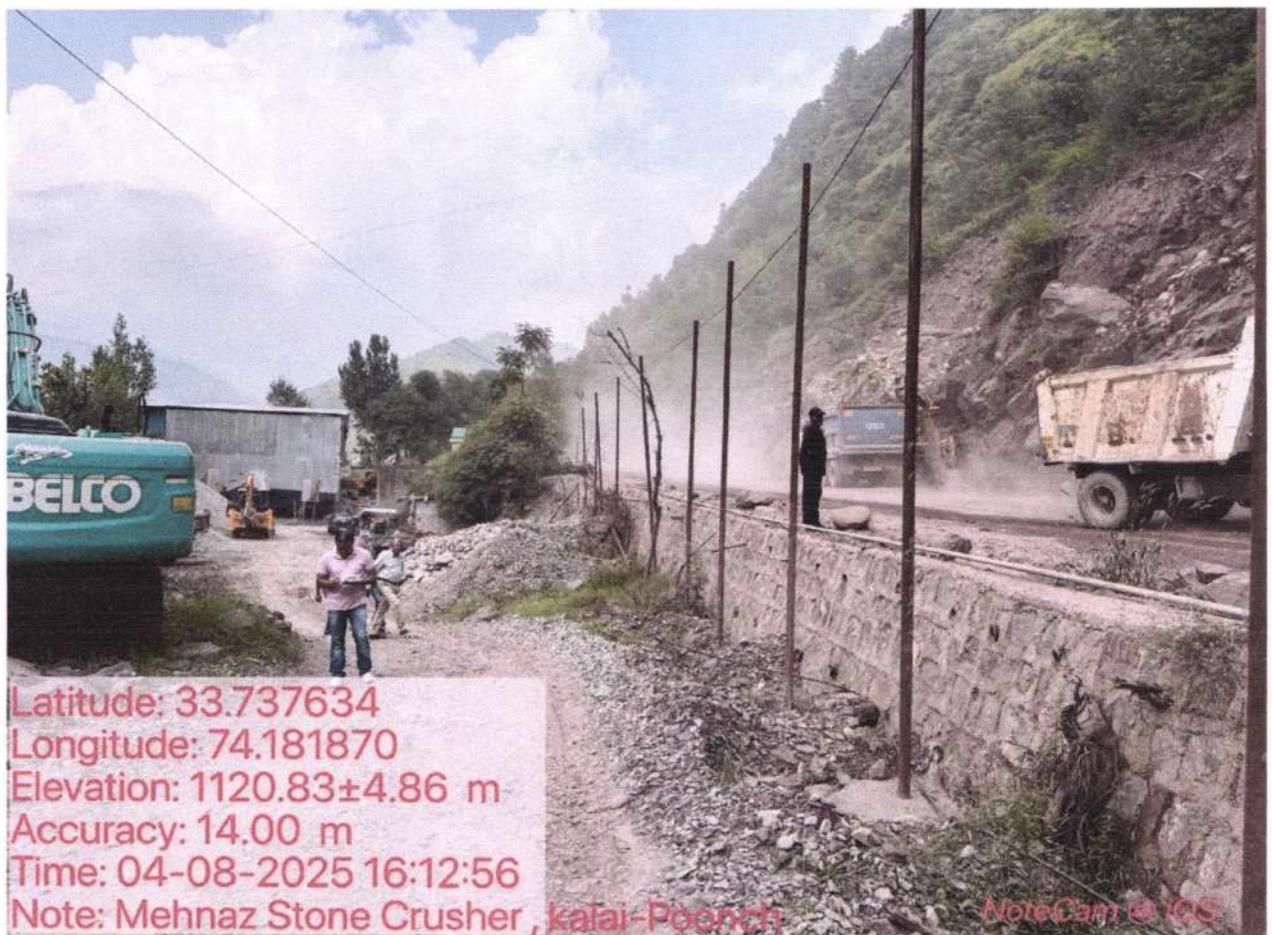


**M/s Mehnaz Stone Crusher,
Village Kalai, Tehsil Haveli, District Poonch.**

#	M/s Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch.	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. - <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure – E” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

Signature
06/08/25

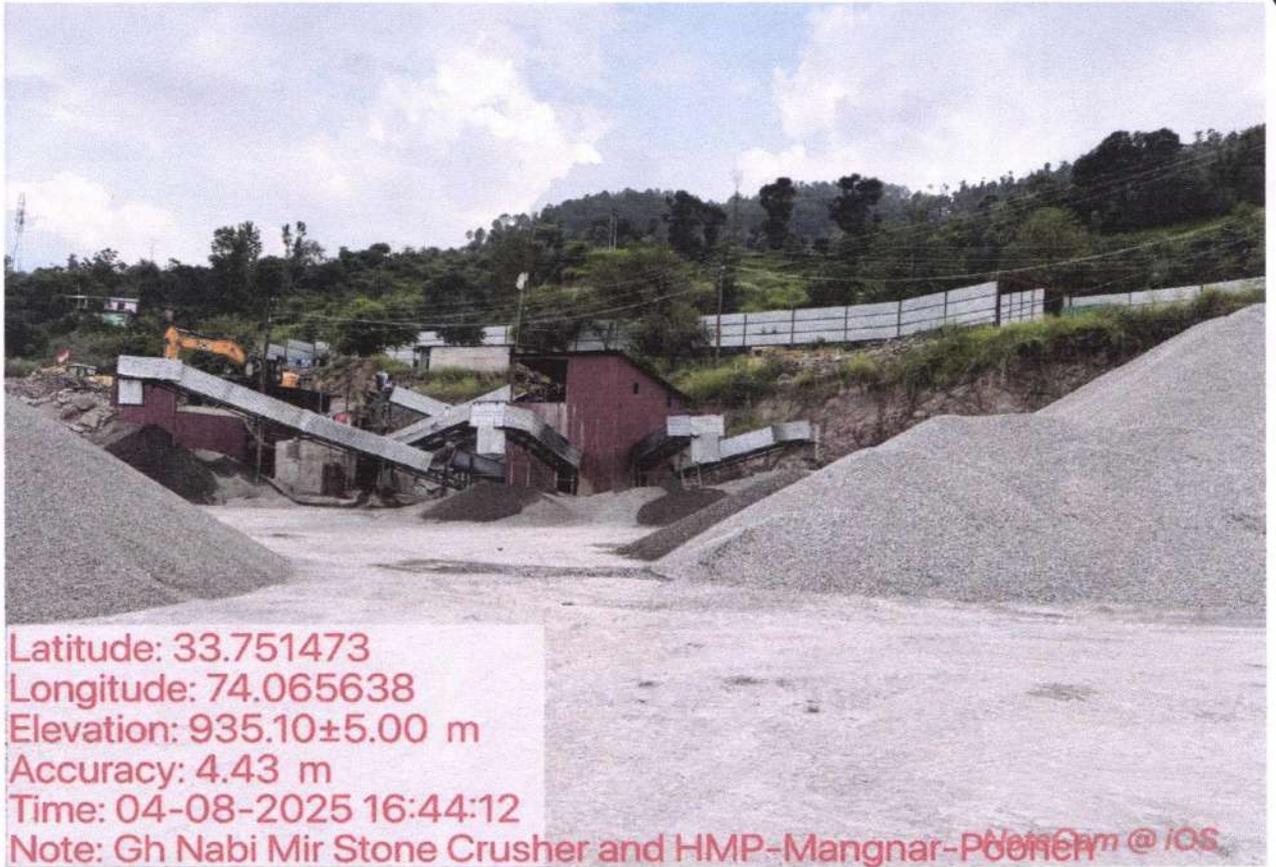
Signature



#	M/s Ghulam Nabi Mir Stone Crusher and Hot Mix plant. Village Mangnar, Tehsil Haveli, District Poonch.	
1	Terms of reference (TOR) as per letter no. JKPC/NGT/2024/5530-35 Dated: 01-08-2025.	Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.
2 (i)	As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPC of 2023 Dated 27-02-2023, issued by the J&K PCC.	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. - Kindly Note: - 6.1 (i), 6.1 (ii) and 6.1 (iii), are not applicable with regard to the integrated HMP, however, Drum Type Hot mix plant has inbuilt Cyclone and Wet scrubber installed, with Stack Height Approx. 15 mtrs. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure –F” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert. - The Directorate of Geology and Mining Department, J&K in his letter has mentioned that “Used crushed material of own crushers”, with regard to the Hot Mix Plant, thus record not submitted separately to the Committee

LS/2024
26/08/2025

Ad. S.



Latitude: 33.751473
Longitude: 74.065638
Elevation: 935.10±5.00 m
Accuracy: 4.43 m
Time: 04-08-2025 16:44:12

Note: Gh Nabi Mir Stone Crusher and HMP-Mangnar-Poonch @ IOS



Latitude: 33.751557
Longitude: 74.065035
Elevation: 933.46±4.21 m
Accuracy: 5.30 m
Time: 04-08-2025 16:51:06

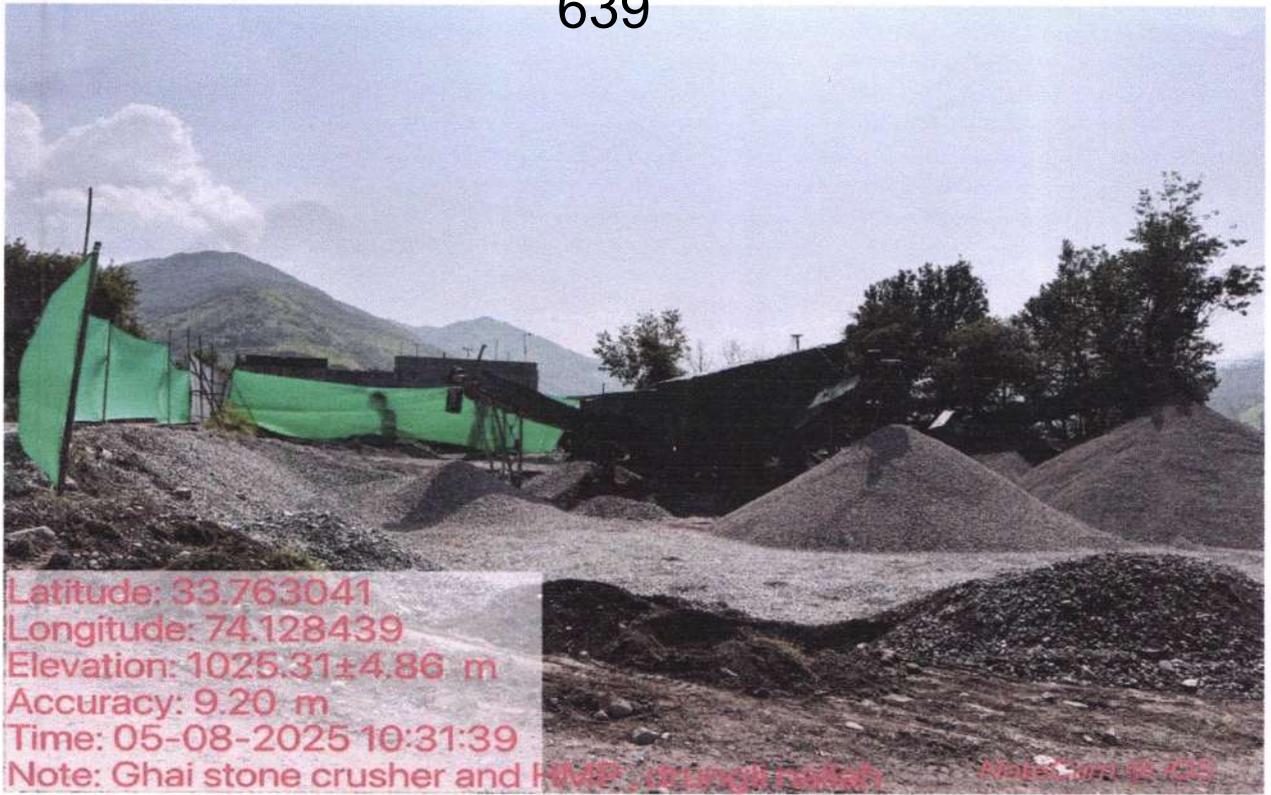
Note: Gh Nabi Mir Stone Crusher and HMP-Mangnar-Poonch @ IOS

#	M/s Ghai Stone Crusher and Hot Mix Plant. Village Gundi, Drungli Nallah, Kanakote, District, Poonch.	
1	<p>Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.</p>	<p>Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.</p>
2 (i)	<p>As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.</p>	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	<p>Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.</p>	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E-challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure –G” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert - Kindly Note: - <p>6.1 (i), 6.1 (ii) and 6.1 (iii), are not applicable with regard to the HMPs, however Drum Type Hot mix plant with APCDs as, Wet Scrubber, Settling Tank, and Stack Height Approx. 11-12 mtrs was found installed.</p>

06/8/2025

A.F. S.

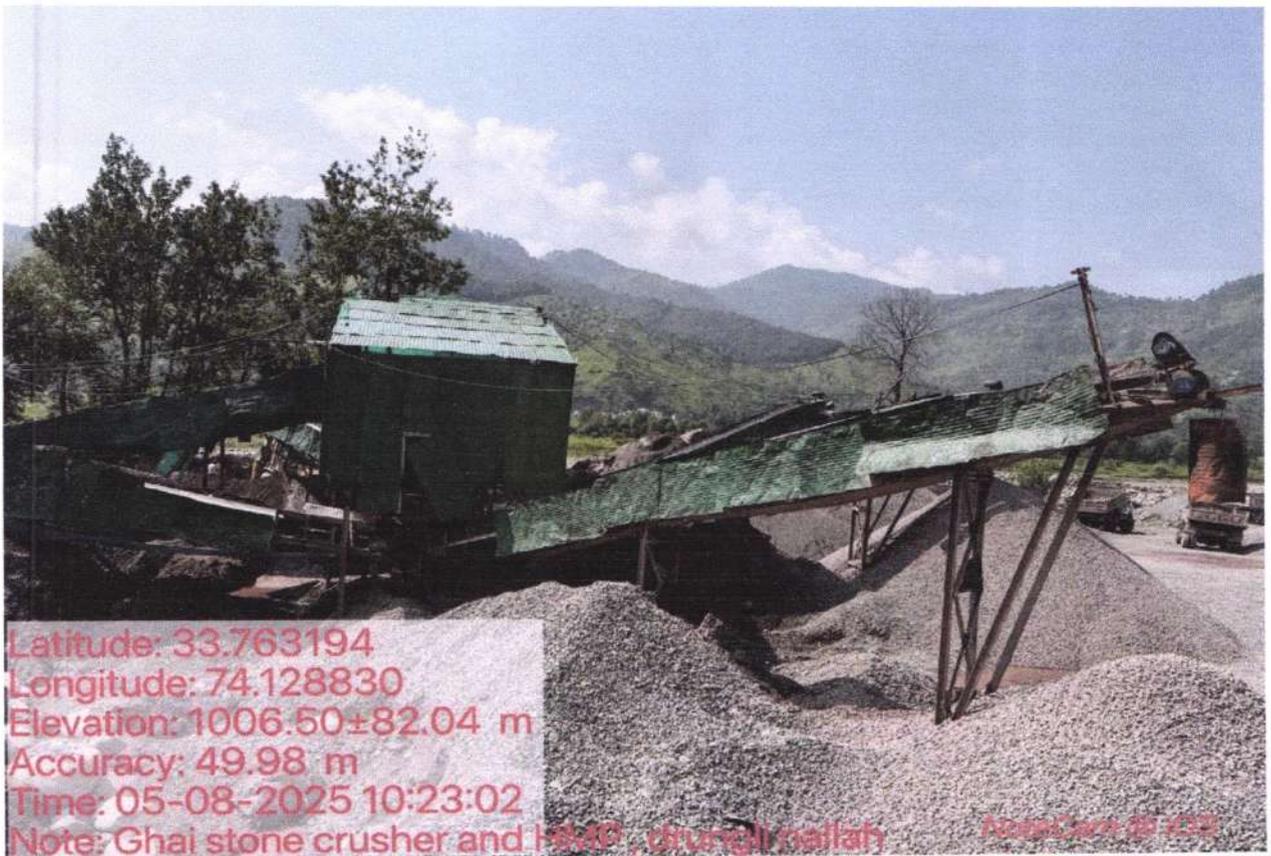
639



Latitude: 33.763041
Longitude: 74.128439
Elevation: 1025.31±4.86 m
Accuracy: 9.20 m
Time: 05-08-2025 10:31:39
Note: Ghai stone crusher and

HMP, drungli nailah

Point: 1025.31



Latitude: 33.763194
Longitude: 74.128830
Elevation: 1006.50±82.04 m
Accuracy: 49.98 m
Time: 05-08-2025 10:23:02
Note: Ghai stone crusher and

HMP, drungli nailah

Point: 1006.50



Latitude: 33.762635
 Longitude: 74.127789
 Elevation: 1024.60±4.86 m
 Accuracy: 14.00 m
 Time: 05-08-2025 10:27:14
 Note: Ghai stone crusher and HMP, drungli nallah

NoteCam @ iOS



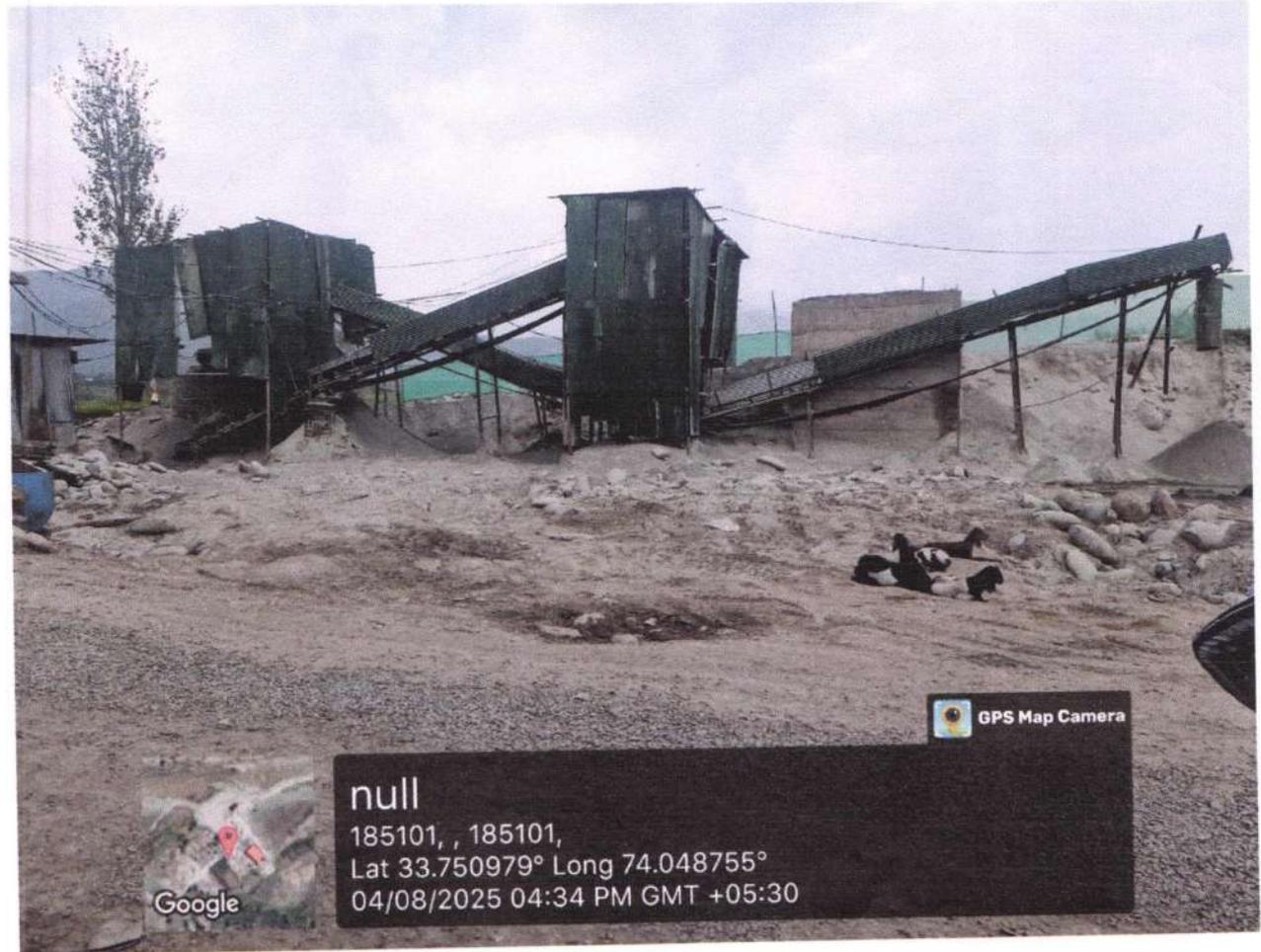
Latitude: 33.762819
 Longitude: 74.127827
 Elevation: 1023.78±3.02 m
 Accuracy: 3.13 m
 Time: 05-08-2025 10:28:11
 Note: Ghai stone crusher and HMP, drungli nallah

NoteCam @ iOS

#	M/s Bharat Stone Crusher. Village Dara Dulian, Haveli, District Poonch.	
1	Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.	Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.
2 (i)	As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.	<p>Operational status: - Operational, at the time of inspection.</p> <p>Status with regard to the PCDs/PCMs as per the TOR: -</p> <p>6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin.</p> <ul style="list-style-type: none"> - The Jaw crushers are covered with GI sheets enclosures. <p>6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered.</p> <ul style="list-style-type: none"> - Conveyor belts are made of high grade rubber only, and not by the used tyres. - <p>6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts.</p> <ul style="list-style-type: none"> - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. <p>As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.</p>
2(ii).	Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.	<ul style="list-style-type: none"> - The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as “Annexure –H” for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

Handwritten signature and date: 06/8/25

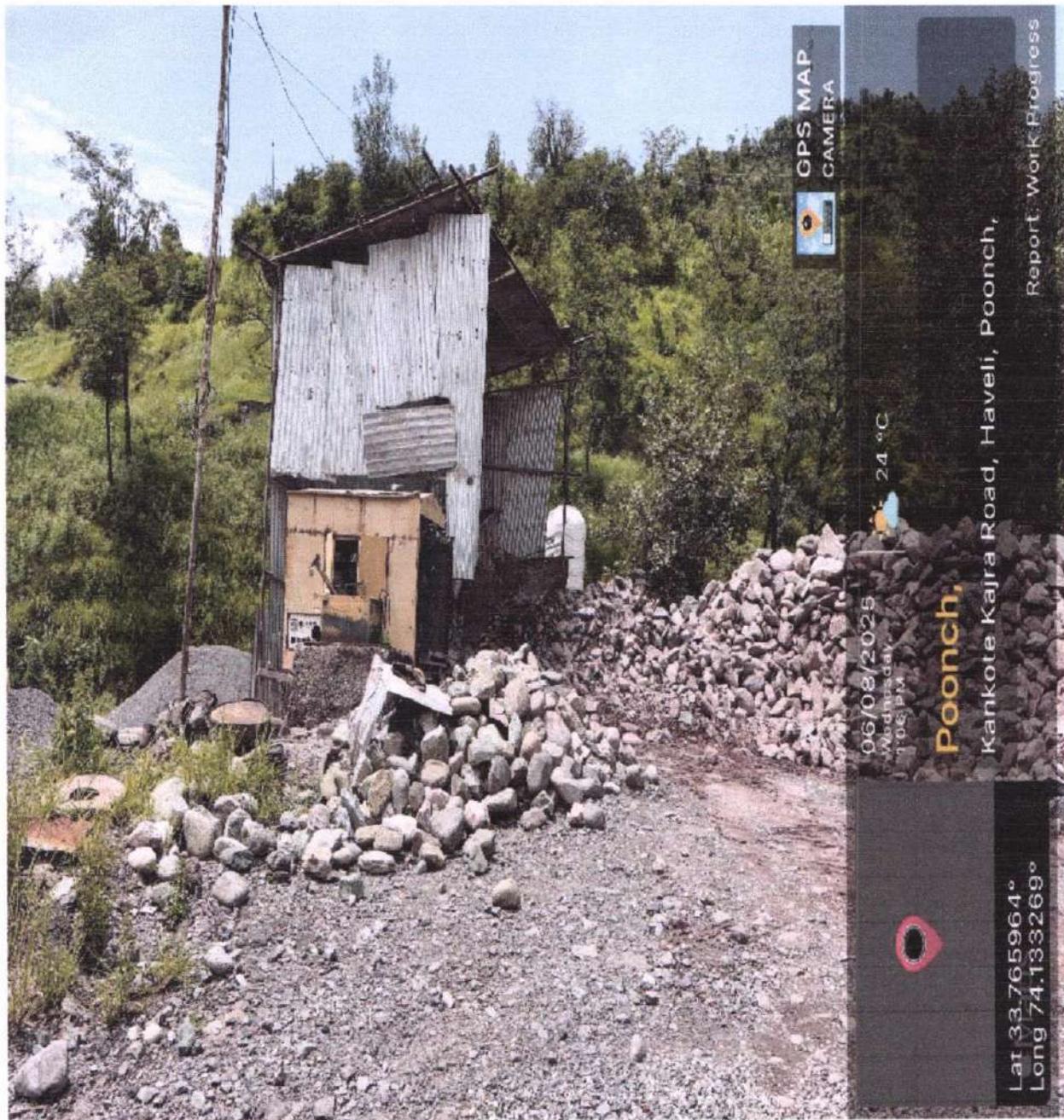
Handwritten signatures

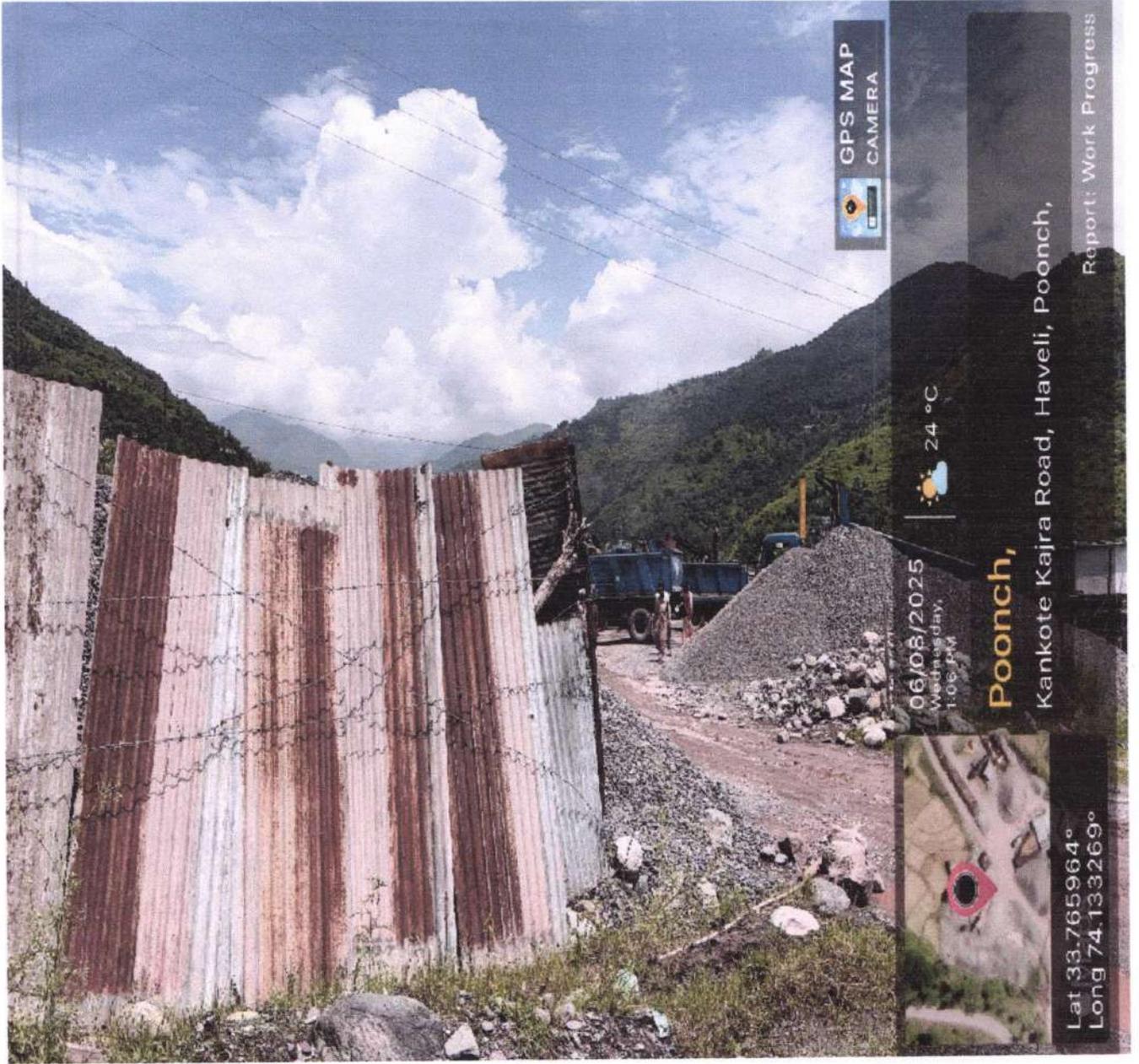


#	M/s 79 RCC GREF Stone Crusher and Hot Mix Plant. Village Durngli Nallah, District Poonch.	
1	Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.	Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.
2 (i)	As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.	Operational status: - Non Operational, at the time of inspection. Status with regard to the PCDs/PCMs as per the TOR: - 6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin. <ul style="list-style-type: none"> - The Jaw crusher is partially covered with GI sheets enclosures. 6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered. <ul style="list-style-type: none"> - Conveyor belts are made of rubber, and not by the used tyres. 6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts. <ul style="list-style-type: none"> - The conveyor belt is not covered with GI Sheets along with the water sprinklers at different points. As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.
2(ii).	Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.	<ul style="list-style-type: none"> - The Directorate of Geology and Mining Department, J&K in his letter has mentioned that "<i>Road side cutting using for crusher</i>", however, the record of the raw material used was not provided by the GREF authorities to the inspecting Committee.

06/8/25

Ad.





GPS MAP
CAMERA

24 °C

06/08/2025
Wednesday,
1:06 PM

Poonch,
Kankote Kajra Road, Haveli, Poonch,

Report: Work Progress



Lat 33.765964°
Long 74.133269°

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Mohd Yousif Stone Crusher,
Village Dingla/Janyar Poonch,
District Poonch.**

No.: **Jkpec/MS/7505649/269-271**

Dated" **23-08-2025**

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order dt. **24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.,e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPC/SC/OA-653/2024/273 dated 16-05-2025; and

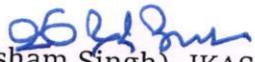
Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **93.97 MTS** on Department portal was found excess with the physical quantity, which exceeds **150 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for said violations.



Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

"Issued with the Approval of the Competent Authority"


(Ghansham Singh), JKAS
Member Secretary, 23.8.25
JKPCC.

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

M/s Ghai Stone Crusher,
Drungli Nallah Gundi Kankote Poonch,
District Poonch.

No.: JKPEC/LSJ/7505649/025/272-74 Dated" 23-8-2025

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order dt. **24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPC/SC/OA-653/2024/273 dated 16-05-2025; and

Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **456 MTS** on Department portal was found excess with the physical quantity, which exceeds **8500 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for said violations.

26/8/25

Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

“Issued with the Approval of the Competent Authority”


(Ghansham Singh), JKAS
Member Secretary, JKPC. 23.8.25

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**M/s Masood Stone Crusher,
Village Kalai Haveli Poonch,
District Poonch.**

No.: JKPC/US/7505849/025/275-77

Dated" 23-08-2025

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order dt. **24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.,e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPC/SC/OA-653/2024/273 dated 16-05-2025; and

Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **7600 MTS** on Department portal was found excess with the physical quantity, which exceeds **500 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board , Government of India, duly approved by Hon'ble National Green Tribunal for said violations.

gblm

Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

“Issued with the Approval of the Competent Authority”


(Ghansham Singh), JKAS
Member Secretary, 23.8.25
JKPCC.

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Chesti Stone Crusher,
Village Drungli Nallah, Gundi Mandi,
District Poonch.**

No.: **JKPCC/43/7505849/015/278-280** Dated" **23-08-2025**

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order **dt. 24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.,e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPCC/SC/OA-653/2024/273 dated 16-05-2025; and

Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **5300 MTS** on Department portal was found excess with the physical quantity, which exceeds **900 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for said violations.



Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

“Issued with the Approval of the Competent Authority”


(Ghansham Singh), JKAS
Member Secretary, 23.8.25
JKPCC.

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Bharat Stone Crusher,
Village Dara Dulian Tehsil Haveli,
District Poonch.**

No.: **JKPCC/LJS/750849/025/281-83** Dated" **23-08-2025**

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order **dt. 24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.,e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPCC/SC/OA-653/2024/273 dated 16-05-2025; and

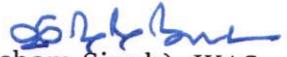
Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **8398 MTS** on Department portal was found excess with the physical quantity, which exceeds **1250 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for said violations.

[Handwritten Signature]

Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

“Issued with the Approval of the Competent Authority”


(Ghansham Singh), JKAS
Member Secretary, 23.8.25
JKPCC.

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s G.N. Mir Stone Crusher,
Village Mangnar Tehsil Haveli,
District Poonch.**

No.: JKPC/LSJ/7505849/025/284-86 Dated" 23-08-2025

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order dt. **24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.,e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPC/SC/OA-653/2024/273 dated 16-05-2025; and

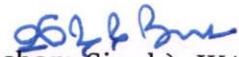
Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **16944.576 MTS** on Department portal was found excess with the physical quantity, which exceeds **950 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for said violations.

958

Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

“Issued with the Approval of the Competent Authority”


(Ghansham Singh), JKAS
Member Secretary, 23.8.25
JKPCC.

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s G.N. Mir Stone Crusher,
Village Mangnar Tehsil Haveli,
District Poonch.**

No.: JKPC/USJ/7505849/02/287-289 Dated" 23-08-2025

Subject: Notice for levying of Environmental Compensation for extraction of excess Minor Minerals.

Whereas, in compliance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **653 of 2024** titled **Yasser Farooq Khan Versus Union Territory of Jammu & Kashmir & ors** in its order dt. **24-04-2025**. has directed Jammu & Kashmir Pollution Control Committee to file compliance Report within four weeks and;

Whereas, Hon'ble NGT it is order dated 24-04-2025 also directed Director Geology and Mining Department Jammu & Kashmir to forward the requisite information to the Member Secretary, J&K Pollution Control Committee and also file response; and

Whereas, Director, Geology and Mining Department J&K was requested to share the details of the stone crushers in respect of (a) source of the raw material (b) Name of the mining Blocks and (c) Quantum of the raw material consumed during last one year i.e from 1st January, 2024 to 31st December, 2024 vide letter No. JKPC/SC/OA-653/2024/273 dated 16-05-2025; and

Whereas, Department of Geology and Mining Department after conducting the site inspection of your stone crusher among others have reported that the available legal quantity for extraction of Minor Minerals was **16944.576 MTS** on Department portal was found excess with the physical quantity, which exceeds **950 MTS**; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board ,

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Government of India, duly approved by Hon'ble National Green Tribunal for said violations.

Now, therefore, take this notice show cause within **10 days** from its issuance, as to why Environmental Compensation be not levied upon you for extracting of excess Minor Mineral of 950 MTS, failing which the order for levying of Environmental Compensation as per prescribed guidelines and directions of the Hon'ble NGT against you without further notice.

“Issued with the Approval of the Competent Authority”


(Ghansham Singh), JKAS
Member Secretary, 23.8.25
JKPCC.

Copy to the :-

- i) Regional Director, Pollution Control Committee, Jammu, for information and necessary action.
- ii) Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.